

15.33 hrs.

STANDING COMMITTEE ON PETROLEUM AND
CHEMICALS

Thirteenth Report

[English]

SHRI SHANTILAL PARSOTAMDAS PATEL (Godhra) :
Sir, I beg to present the Thirteenth Report (Hindi and
English versions) of Standing Committee on Petroleum
and Chemicals on the National Institute of
Pharmaceutical Education and Research Bill, 1997.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) :
Sir, you have very correctly permitted him to lay the
Paper on the Table of the House. But we should criticise
ourselves and say that we should be present at the
right time to lay it.

MR. CHAIRMAN : You have taken more time than
he has taken!

Now, we can continue our discussion on
Maharashtra issue. Shri Ram Naik.

15.34 hrs.

MOTION RE: ATROCITIES COMMITTED ON
DALITS IN MUMBAI, NAGPUR AND OTHER
PLACES IN THE STATE OF MAHARASHTRA
AND IN OTHER PARTS OF THE COUNTRY-

Contd.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Chairman,
Sir, it is third day of discussion today on the atrocities
committed on dalits in and outside Maharashtra.
Earlier, he discussed Bihar too and that lasted for four
days. The peculiarity of debate on Bihar was that
political activities used to change there very fast. The
situation of today used to change day after today and
the situation of tomorrow used to change day after
tomorrow.

MR. CHAIRMAN : Ram Naikji, how much time will
you take?

SHRI RAM NAIK : I will take 25 minutes.

[English]

MR. CHAIRMAN : It is all right.

SHRI RAM NAIK : I will take as much time as
Shri Prithviraj Chavan has taken. That would be enough.

MR. CHAIRMAN : Why do you compare? You tell
me how much time you want to finish your speech.

SHRI RAM NAIK : I will conclude. As is my usual
nature, I would not go outside the issue under
discussion.

MR. CHAIRMAN : If you can, kindly complete your
speech within fifteen minutes.

[Translation]

SHRI RAM NAIK : As the discussion on Bihar was
taking a new turn each day and the situation was
changing, it seems to me that some change, some turn
the discussion on Maharashtra has also taken although
with not that speed as it took in the case of Bihar. The
discussion which took place in the Rajya Sabha
yesterday, I have gone through the yesterday's
proceedings of the Rajya Sabha today. One point was
clear in that and that is policy of the Government atleast
for yesterday was that it did not like to resort to
Article 356 in Maharashtra. They do not like to proclaim
President's rule in Maharashtra. This stood until
yesterday. There has been a change in that backdrop.
I want to submit that point before the House. Shri
Prithviraj D. Chavan should have been present in the
House. He has come now. Prithviraj D. Chavan ji said
at the end of his speech that the Maharashtra
Government should be dismissed and the leader of the
same party, hon. S.B. Chavan who is not only a national
leader but had also been a Home Minister and had
earlier dismissed many State Governments using
Article 356, also said yesterday that the case of
Maharashtra did not deserve dismissal but there might
have been some communication gap between Shri S.B.
Chavan and Prithviraj D. Chavan. And such type of
communication gap between old and new generation is
but natural but this gap is discernible and in this
backdrop I understand that the Congress should rethink
on it. I will not confine my speech to Maharashtra only
as the hon. Members did. We should also talk about
other parts of the country. Therefore, I would like to talk
something beyond Maharashtra.

Sharad Pawarji has special affection for dalits. We
have heard about that. Therefore wording of his proposal
is very good. It is well drafted. If it is put to vote, we
should support it. But the views he has put forward,
there seems to be no similarity between his views
and drafting of the proposal. The point is not clear
which is quite evident. There is an adage in Marathi
"otha dekho, potha dekho" and in Hindi "munh mein
Ram bagal mein chhuri" which means sweet tongue,
honey gall. It is said so. It is like to create smoke
screen.

[English]

Give a dog a bad name and shoot it.